

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10739/2018

RAM SURAT VERMA & ORS.

Petitioner(s)

VERSUS

U.P. FOREST CORPORATION & ORS.

Respondent(s)

(ONLY S.L.P (C) No. 20480-20483/2018 AND 307/2019 ARE TO BE LISTED
BEFORE HON'BLE JUDGE - IN -CHAMBER.

IA No. 33473/2019 - EXEMPTION FROM FILING O.T.)

WITH

SLP(C) No. 20480-20483/2018 (XI)

IA No. 170962/2019 - ADDITION / DELETION / MODIFICATION PARTIES)

SLP(C) No. 307/2019 (XI)

(SC 307/2019 to be listed before the Hon'ble Judge-in-Chambers

IA No. 179032/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT)

SLP(C) No. 21136-21148/2019 (X)

Date : 02-12-2019 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH
[IN CHAMBER]

For Petitioner(s) Mr. R. C. Kaushik, AOR
Mr. V. K. Verma, AOR
Mr. Prakash Kumar Singh, AOR
Mr. Nagarkatti Kartik Uday, AOR
Mr. Babita Kushwaha, Adv.
Ms. Vidushi Garg, Adv.
Mr. Tarun Verma, Adv.
Mr. Mata Deen Sagar, Adv.

For Respondent(s) Mr. M. R. Shamshad, AOR
Mr. Aditya Samddaji, Adv.
Mr. Arijit Sarkar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

SLP (C) No. 20480-20483/2018

Application No. 170962 of 2019 is ordered to be confined to

SLP (C) No. 20480 of 2018 with the liberty to file an appropriate application in respect of unserved Respondents in SLP (C) Nos. 20481, 20482 and 20483 of 2018.

Application is allowed.

Respondent Nos. 7-9, 12, 14, 15, 20, 22, 27, 28, 30, 35, 37, 45, 46, 50-52, 57, 60, 62, 65-67, 72, 77, 79, 87 in SLP (C) No. 20480 of 2018 shall stand deleted at the risk of the counsel for the petitioner.

SLP (C) No. 307/2019

I. A. No. 179035 of 2019 is allowed.

Respondent Nos. 4 to 112 in SLP (C) No. 307 of 2019 stand deleted at the risk of the counsel for the petitioner.

(JAGDISH KUMAR)
SENIOR PERSONAL ASSISTANT

(K. RAMAKRISHNA)
BRANCH OFFICER